

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dated 25.9.02

Copies of order dated 25.9.02 communicated to all respondents.

Free copies of said order may be handed over to Counsel for petitioner & to Mr. J.K. Nayak, A.S.C. A.S.C.

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the Applicant. Shri Mishra, Advocate for the Applicant undertakes to file the required postages, as directed above, by 12.07.2002. Upon furnishing the required postages, a free copy of the order be given to the Advocate for the Applicant. A free copy of the order be also handed over to Shri J.K.Nayak, A.S.C. for the Respondents.

*Yashpal*  
10/07/2002  
MEMBER (JUDICIAL)

Order dated 25.9.2002

By order dated 10.7.2002, sixty days time was granted to Respondents to give consideration to the grievances of the Applicant. By filing the present M.A.834/02, the Respondents have pointed out that a copy of the order dated 10.7.2002 was made available to Res. No.3 on 23.7.2002; whereafter legal opinion was obtained and the matter is being examined. Therefore, the Respondents have prayed for extension of sixty days' more time to comply the order dated 10.7.2002.

Although a copy of this M.A.834/02 has been served on the Advocate for the Applicant ~~none~~ on 19.9.02, none has appeared on his behalf to represent this case. In the said premises, having heard Shri J.K.Nayak, Addl. Standing Counsel for the Respondents and having perused the M.A.834/02, the prayer made therein by the Respondents is allowed and, as a consequence, sixty days' further time is granted to Respondents to comply the order dated 10.7.2002. M.A.834/02 is disposed of accordingly.

Send copies of this order to Respondents  
and free copies of this order be handed over to Shri J.K.  
Nayak, Addl. Standing Counsel and the counsel for the  
Applicant.

Yours  
25/09/2002  
MEMBER (JUDICIAL)